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Central Administrative Tribunal
Principal Bench

O.A.No.2244/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 26th day of September, 1997

Shri Rafique
s/o Shri Gani
working as Trolley Man
under PWI, Bijnour, UP. Applicant

(BY Shri H.K.Gangwani, Advocate)

Vs.

1. The General Manager
Northern Railway
Baroda House
New Delhi.
2. Divisional Railway Manager
Northern Railway
Moradabad. Respondents

O R D E R (Oral)

The applicant is working as Trolley Man at Bijnour under the Permanent Way Inspector - II. The applicant is staying at Chandpur Siau along with his family and is coming to Bijnour every day to attend his duty which causes great hardship and inconvenience. He had requested the authorities concerned for his transfer from Bijnour to Chandpur Siau ~~due to~~ ^{due to} the domestic problems and it was even agreed to by the respondents and his case was also sent to the General Manager, Northern Railway, New Delhi for transfer on priority basis as and when the vacancy arises. However, the respondents have posted other persons leaving the applicant. He has now come to this Tribunal seeking a direction to the respondents to post him at Chandpur Siau forthwith.

2. Having perused the OA, I do not consider that the OA needs to be admitted. At this stage it would suffice if the respondents are given directions to consider the representation of the applicant, Annexure A4 which is pending with Respondent

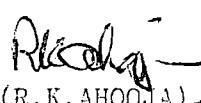
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No.1, i.e., General Manager, Northern Railway, New Delhi.

Therefore, the OA is ~~accordingly~~ disposed of with a direction that the applicant will send a copy of the said representation, A4 to the respondents within one month from the date of receipt of a copy of this order along with this order. Respondent No.1 will dispose of the same within two months from the date of receipt of such a representation with a reasoned and speaking order.

OA is disposed of as above. No costs.


(R.K. AHOOJA)
MEMBER (A)

/rao/